

(17) Newspapers & Publications (Pvt.) Ltd., Patna.

(18) Nageswara Rao Estates Pvt. Ltd., Madras.

(19) Indian National Press (Bombay) Pvt. Ltd., Bombay.

For Printing Machinery:

(1) Indian Express Newspapers Ltd., (Bombay).

(2) Basumati Pvt. Ltd., Calcutta.

(3) Shri N. L. Shah, Jai Hind, Rajkot and Ahmedabad.

(4) Shri P. U. Reshamwala, Gujaratmitra and Gujarat Darpan, Surat.

(5) Shri Y. K. Khadiikar, Nawakal, Bombay.

(6) Shri Narakasari Prakashan Ltd., Nagpur.

(7) Amrit Bazar Patrika Pvt. Ltd., Calcutta.

(8) Malayala Manorma Co. Ltd., Kottayam.

(9) Mathrubhumi Printing and Publishing Co. Ltd., Kozhikode.

(10) Indian National Press (Bombay) Ltd.

(11) Shri J. R. Rawal, Nutan Saurashtra, Rajkot.

(12) Vasani Publications Pvt. Ltd., Madras.

(13) Shri R. G. Maheswari, Nav Bharat, Nagpur.

Press Council

1492. Shri S. C. Jha: Will the Minister of Information and Broadcasting be pleased to state:

(a) whether it is a fact that the present Press Council has no statutory power by which it can force the newspapers not to indulge in yellow journalism;

(b) if so, whether Government propose to invest it with any such power?

The Minister of Information and Broadcasting (Shri K. K. Shah): (a) The Press Council has already been invested with adequate powers under sections 13 and 14 of the Press Council Act, 1965.

(b) There is no proposal under consideration of Government to invest the Council with more powers.

CORRECTION OF REPLIES TO UNSTARRED QUESTIONS NOS. 1 AND 2 DATED 25-7-1966 AND NO. 2883, DATED 22-8-1966, REGARDING TELEVISION

The Minister of Information and Broadcasting (Shri K. K. Shah): (i) The figures of expenditure relating to Television given in reply to parts (b) and (d) of the Unstarred Question No. 1 by Dr. M. M. Das, answered on the 25th July, 1966, have been checked and found to be as indicated below:

Question	Reply already given	Revised reply
"(h) The amount spent for this purpose since the day of the decision to date;"	"Rs. 66.96 lakhs (approx.)"	"Rs. 83.28 lakhs (approx.)"
"(d) The amount spent during the current calendar year to date for TV and the amount of foreign exchange counterpart of it;"	"The total expenditure on TV during the current calendar year upto June 1966 was Rs. 25.84 lakhs (approx.) The foreign exchange component was Rs. 5.28 lakhs (approx.)"	"The total expenditure on Television during the current calendar year upto June 1966 was Rs. 27.86 lakhs (approx.) The foreign exchange component was Rs. 5.28 lakhs (approx.)"

[Shri K. K. Shah]

(ii) The figures of expenditure relating to Television given in reply to part (a) of the Unstarred Question

No. 3 by Dr. M. M. Das, answered on the 28th July, 1966, have been checked and found to be as indicated below:

Question	Reply already given	Revised reply
"(a) The amount spent during the current calendar year to date for television and the amount of foreign exchange counterpart of it."	"The total expenditure on Television during the current calendar year upto June 1966 was Rs. 25.84 lakhs (approx.). The foreign exchange component was Rs. 5.28 lakhs (approx.)."	"The total expenditure on Television during the current calendar year upto June 1966 was Rs. 27.86 lakhs (approx.). The foreign exchange component was Rs. 5.28 lakhs (approx.)."

(iii) The figure of expenditure relating to Television given in reply to part (c) of the Unstarred Question No. 2883 by S/Shri H. C. Samanta, Bhagwat Jha Azad, M. L. Dwivedi

and Subodh Hanada, answered on the 22nd August, 1966, has been checked and found to be as indicated below:—

Question	Reply already given	Revised reply
"(c) The expenditure incurred since its introduction."	"The expenditure incurred on TV since its introduction upto end of June 1966, is Rs. 66.96 lakhs approximately."	"The expenditure incurred on TV since its introduction upto end of June 1966 is Rs. 83.28 lakhs (approx.)."

12.00 hrs.

RE: MOTION FOR ADJOURNMENT AND CALLING ATTENTION NOTICES (Query)

Mr. Speaker: We shall now take up the calling attention.

Shri P. K. Dee (Kalahandi): I have given notice of an adjournment motion, Sir. That should have precedence.

Mr. Speaker: I am considering it. I have referred it to Government. I have postponed it. It is not a secret document. It has been placed on the Table; it is a public document and everybody has got a copy. It need not be raised now. I have not taken any decision on it.

Shri P. K. Dee: May I help you in arriving at a decision, Sir?

Mr. Speaker: There are dozens of adjournment motions. If each one of you begins explaining here, there will be no end.

Shri P. K. Dee: The whole State-Centre relationship is going to be jeopardised.

श्री एबी राव (पूरी): इसको तो निम्ना
वादा: बाह्ये, यह बहुत बहम मजसा है।

Mr. Speaker: Will you kindly take your place?

Shri P. K. Dee: It is very unfair.

Mr. Speaker: May be. There are other adjournment motions also. I have not rejected it. It cannot be discussed on the floor of the House. (Interruption). I told you in my Chamber also and I am repeating it. (Interruptions). I seek guidance from the hon. members. After all, the CBI report is not a secret document.

श्री एबी राव : सी० बी० सी० रिपोर्ट
पर सवाल की बिण नये हैं . . .

Shri Banga (Srikakulam): May I take it that you have not taken any decision and you are going to give consideration to it and you will bring it before the House again tomorrow?

Mr. Speaker: Not in the House. The decision is taken by the Speaker in the Chamber.

Shri Banga: Will it be treated as pending and alive?

Mr. Speaker: That is exactly what I am saying. (Interruptions).